

No. 127/XXXVI(3)/2021/27(1)/2021

Dated Dehradun, April 12, 2021

**NOTIFICATION**

**Miscellaneous**

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Uttarakhand (Uttar Pradesh Municipalities Act, 1916) (Amendment) Bill, 2021' (Adhiniyam Sankhya: 10 of 2021).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 07 April, 2021.

**The Uttarakhand (Uttar Pradesh Municipal Act, 1916)  
(Amendment) Act, 2021  
(Uttarakhand Act No. 10 of 2021)**

**AN**

**ACT**

Further to amend the Uttarakhand (Uttar Pradesh Municipalities Act, 1916) (Adaptation and Modification Order, 2002) in the context of the State of Uttarakhand,

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy- Second Year of the Republic of India as follows:-

Short title and commencement	1.	(1) This Act may be called the Uttarakhand (Uttar Pradesh Municipalities Act, 1916) (Amendment) Act, 2021.
		(2) It shall come into force at once.
Substitution of section 140	2.	Section 140 of the Uttarakhand (Uttar Pradesh Municipalities Act, 1916) (Adaptation and Modification Order, 2002) (hereinafter referred to as the Principal Act), shall be substituted as follows, namely: - "140. "Annual value" means- Capital value of building or land or both, as the case may be, which is arrived at on multiplying the covered area of building or area of land or both, as the case may be, with the prevailing circle rate /construction rate fixed by the Collector for the purposes of Indian Stamp Act 1899:



		<p>Provided that the rate of general tax under property tax shall be between 0.01 percent and 1 percent of annual value and in the next five years from the commencement of capital value based property tax, the tax in any case shall not be less than the tax assessed in the immediately preceeding year or more than five percent of the tax assessed in the immediately preceeding year; thereafter in the subsequent years, maximum rate of per year increase in property tax shall be decided in the manner prescribed in the rules:</p> <p>Provided also that assessment of capital value based property tax shall be done once in a year and property tax for</p>
		complete year shall be assessed on the basis of circle rate prevailing on first April."
Substitution of Section 141	3.	<p>Section 141 of the Principal Act shall be substituted as follows, namely:-</p> <p>"141. The Municipal Council/Nagar Panchayat or an officer authorised by it in this behalf, shall cause an assessment list in the Municipal Council/ Nagar Panchayat area or part thereof, to be prepared from time to time in accordance with the manner prescribed in the rules."</p>
Amendment of Section 141 B	4.	<p>Sub Section (1) of Section 141 B of the Principal Act shall be substituted as follows, namely:-</p> <p>" (1) For the purposes of annual value, the owner or the occupier of every building or land shall submit a property return upto a date as may be prescribed."</p>
Amendment of Section 144	5.	<p>Sub Section (1) of Section 144 of the Principal Act shall be substituted as follows, namely:-</p> <p>" (1) The Executive officer or an officer authorized by him in this behalf, shall authenticate by his signature, the assessment list of the Municipal Council/ Nagar Panchayat or any part thereof, as the case may be."</p>
Repeal and Saving	6.	<p>(1) The Uttarakhand (Uttar Pradesh Municipalities Act, 1916) (Amendment) Ordinance 2021 (Uttarakhand Ordinance No 02 of 2021) is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.</p>

By Order,

HIRA SINGH BONAL,  
Principal Secretary.



Statement of objects and reasons

The Uttarakhand (Uttar Pradesh Municipalities Act, 1916) (Amendment) Ordinance 2021 has been brought by State Government with the objective to make amendment in previous provision related to property tax of Municipal Council/Nagar Panchayat.

2 - Proposed bill is replacing bill of aforesaid ordinance.

3 - Proposed bill fulfills the aforesaid objectives.

Madan Kaushik  
Minister